

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

2. C.P.1841/2019

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)

SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **10.05.2019**

NAME OF THE PARTIES: Mukesh Jain & Others

v/s.

Vovid Solutions Private Limited

SECTION 241-242 OF COMPANIES ACT, 2013.

ORDER

The Senior Counsel representing for the Petitioner sought interim orders to restrain the respondents from creating third party interest over the subject matter of the Company's property and also to provide inspection of the documents.

It appears that notice of the same has been served only on 6th May and Respondents have no time to file reply or contest the matter. However, the Learned Counsel appearing for the respondent had fairly undertaken in the Open Court that their client shall not create any third party interest over the subject matter of the property and would certainly allow the inspection of the statutory records of the Company for the Petitioner.

However, in view of the request made by the respondents, time is granted for filing reply. The Respondent is directed to file his reply on or before

27.06.2019 by duly serving a copy of reply to the other side. In the mean while, the Petitioner wants to file rejoinder, the same can be filed within 2 weeks thereafter. List this matter on 23.07.2019.

Sd/-

V. NALLASENAPATHY
Member (Technical)
/NP/

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)